

HIGH COURT OF UTTARAKHAND AT NAINITAL
NOTICE- 13

All the Advocate's clerks who are registered up to 31-03-2023 may submit their applications for renewal of their registration for the next financial year i.e. 01-04-2023 to 31-03-2024 by 03-03-2023.

Applicants desirous of being registered as Advocate Clerks may also submit their duly filled application forms.

Those registered Advocate's clerks who wish to obtain a new Identity/Accreditation Card, as the present card is ruined/mutilated can obtain the same by depositing the requisite fee along with 02 pass-port size photograph and surrendering the ruined/mutilated Identity/Accreditation Card.

Application for renewal and fresh application forms for registration may be submitted in Admin.B Section of this Court on or before 03-03-2023 till 5 p.m.

Sd/-

Registrar General


Dated: 22.02.2023

No. 815 /UHC/IV/Admin. B/2006

Dated: 22nd February, 2023.

Copy to:

1. President /Secretary, High Court Bar Association, Nainital.
2. Notice Boards of High Court and Bar Association.
3. Deputy Registrar, Listing Section for necessary action.
4. I/C NIC, High Court of Uttarakhand, Nainital with request to upload it on the website of the Hon'ble High Court.
5. Guard File.


22.2.23
Deputy Registrar
Admin. B

HIGH COURT OF UTTARAKHAND AT NAINITAL

APPLICATION FOR REGISTRATION AS ADVOCATE'S CLERK FOR 2023- 24

1. Name of the applicant.....
2. Name of Father/Husband.....
3. Qualification.....
4. Date of Birth.....
5. Name, enrolment number and complete address of the Advocate who has engaged him /her
-
-
6. Date of engagement.....
7. Present Address of the applicant.....
-
-
-
8. Permanent Address of the applicant
-
-
-
9. Mobile/Phone No

Affix
recent
photograph

Declaration:-

That the applicant does not suffer from the following disqualifications:-

- (i) Convicted for an offence involving moral turpitude or implying a defect of character.
- (ii) An undischarged insolvent.
- (iii) Ever been declared a tout.
- (iv) Suffering from any contagious or infectious disease.

Date:

Signature of the Applicant

Qualifications for Advocate Clerk

1. Is a citizen of India;
2. Has completed the age of 21 yrs;
3. Has passed High School Examination or an examination equivalent thereto;
4. Has proficiency in Hindi and English languages;
5. Has worked for atleast 2 yrs with any Advocate in the High Court and possesses certificate issued by the Advocate.

Note: The following documents have to be submitted by the applicant along with application form:

1. Two passport-size photographs besides the one affixed above.
2. Proof of date of birth.*
3. Certificate in support of educational qualification.*
4. Certificate in support of address.*
5. Certificate from the Advocate who has engaged the applicant (under Rule 5 (re-amended) and Rule 9(4) of Chapter XXVI of High Court Rules, 1952) regarding experience of two-year work.
6. Receipt of fee (to be deposited in Cash Section by tender).

(*Copies of the above documents should be duly attested by the concerned Advocate.)

Contd.

It is certified that Sri /Ms
S/o / D/o / W/o
R/o.....
.....is working
with me since as a Clerk.

Date:

Signature

Name/Address.
of the Advocate

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